

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 90/MP/2018**

**Coram:**

**Shri P.K. Pujari, Chairperson**

**Dr. M.K. Iyer, Member**

**Shri I.S.Jha, Member**

**Date of Order: 22<sup>nd</sup> of February, 2019**

**In the matter of**

Petition under Section 142 and Section 146 of the Electricity Act, 2003 against Nuclear Power Corporation of India Limited`s willful, deliberate, contumacious and continuous non-compliance of the Commission`s order dated 21.9.2016 in Petition No. 43/MP/2016 .

**And**

**In the matter of**

RAPP Transmission Company Limited  
C-2, 2<sup>nd</sup> Floor, The Mira Corporate Suites,  
1 & 2 Ishwar Nagar, Okhla Crossing,  
Mathura Road, New Delhi-110 065

**.....Petitioner**

Vs.

1. Nuclear Power Corporation of India Limited  
Nabhikya Urja Bhawan,  
Anushaktinagar, Mumbai-400 094

2. Power Grid Corporation of India Limited  
Central Transmission Utility  
B-9, Qutab Institutional Arera,  
Katwaria Sarai, New Delhi-11 016

**... Respondents**

**ORDER**

The Petitioner, RAPP Transmission Company Limited, has filed the present Petition along with the following prayers:

“(a) Initiate proceedings against NPCIL for willful, contumacious and continuing non-compliance and contravention of the Commission`s order dated 21.9.2016 in Petition No. 43/MP/2016, under Section 142 and/or Section 146 of the Electricity Act, 2003;

(b) Direct NPCIL to pay to the Petitioner transmission charges for the period between 1.3.2016 and 1.11.2016 amounting to Rs. 2558,54,633 in respect of the RAPP-Shujapur 400 kV D/C Twin Moose ACSR transmission line Project

(c) Penalise NPCIL under Section 142 and/or Section 146 of the Electricity Act, 2003; and

(d) Award costs of the litigation to the Petitioner.”

2. The Petitioner, vide its letter dated 19.2.2019, has submitted that pursuant to the direction of Appellate Tribunal for Electricity dated 18.1.2019 in Appeal No. 332 of 2016 and IA No. 706 of 2017 and I.A. No. 699 of 2017, the Respondent, Nuclear Power Corporation of India Limited has made payment of transmission charges to the Petitioner on 18.2.2019. Therefore, the Petitioner has sought permission to withdraw the Petition.

3. The prayer of the Petitioner is allowed. Accordingly, Petition No. 90/MP/2018 is disposed of as withdrawn.

Sd/-  
**(I.S.Jha)**  
Member

sd/-  
**(Dr. M.K. Iyer)**  
Member

sd/-  
**(P.K. Pujari)**  
Chairperson